

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(CA)/37/2018
NAME OF THE PETITIONER : Fresco Pelli Spa
NAME OF THE RESPONDENT(S) : Future Pelli India Pvt Ltd & 5 Ors
UNDER SECTION : Sec 241/242 of CA, 2013

ORDER

Ld. Counsel Ms. M. Vidya for the Petitioner. Ld. Counsel Ms. Niveditha for R4 and R5.

The Counsel for R4 and R5 stated that they could not hand over the tally records as the authorised representative of the company has met with an accident and sought additional time.

This is a case where this Court ordered forensic audit for expeditious completion of the audit and any delay would seriously jeopardise the interest of all the parties. Further the data needed for audit could be given by any person who is in possession of the same in the office of the authorised representative of the company. Therefore the excuse of non-availability of authorised representative is not acceptable. The Counsel for R4 and R5 is directed to ensure that the necessary data is made available within 2 weeks on or before 15.05.2024.

List the matter for hearing on **28.05.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

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